

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5912
ANSWERED ON:02.05.2013
ALL INDIA JUDICIAL SERVICES
Patil Shri C. R. ;Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to set up All India Judicial Services on the lines of IAS and IPS;
- (b) if so, the details thereof including the time by which said Judicial Service is likely to be set up;
- (c) if not, the reasons therefor;
- (d) whether the proposal would help in bringing talent to higher judiciary; and
- (e) if so, the details thereof and the steps proposed to be taken thereon?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (e) : The Constitution was amended in 1977 to provide for an All India Judicial Service (AIJS) under Article 312 of the Constitution. There has been overwhelming support in favour of AIJS by the Law Commission in its Reports, the First National Judicial Pay Commission, Committee on Centre State Relations and Department Related Parliamentary Standing Committee. However, consensus on having AIJS has not been possible in the consultations held with the State Governments and the High Courts. The proposal was placed for consideration in the Conference of Chief Ministers of the States and Chief Justices of the High Courts held on 07th April, 2013. It has been decided that further consultation on the matter would be required with States and High Courts.